

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Civil Writ Jurisdiction Case No.19402 of 2021**

=====  
Court on its own motion on the letter dt. 18.11.2021 from the District and Sessions Judge, Madhubani.

... .. Petitioner/s

Versus

1. The State of Bihar.
2. The Chief Secretary, Government of Bihar, Patna.
3. The Director General of Police, Bihar.
4. The Principal Secretary, Home Department, Government of Bihar, Patna.
5. The Superintendent of Police, Madhubani.

... .. Respondent/s

=====  
**Appearance :**

For the Petitioner/s : Mr.  
For the Respondent/s : Mr. Lalit Kishor, AG  
Mr. Vikas Kumar, SC-11

=====  
**CORAM: HONOURABLE MR. JUSTICE RAJAN GUPTA**  
**and**  
**HONOURABLE MR. JUSTICE MOHIT KUMAR SHAH**  
ORAL ORDER

**(Per: HONOURABLE MR. JUSTICE RAJAN GUPTA)**

3      29-11-2021                      Heard learned counsel for the parties.

Pursuant to order dated 18.11.2021, the Director General of Police, Bihar, Patna is present in Court. He has submitted a report under his signature in sealed cover. The sealed cover has been opened, perused and resealed. The report be kept in the safe custody of the Registrar Judicial.

Mr. Mrigank Mauli, learned senior Advocate is appointed as *Amicus Curiae* to assist this Court in the matter.

List this case on 1<sup>st</sup> December, 2021 at 10.30 AM.



The Director General of Police, Bihar, Patna shall remain present in the Court on the next date.

**(Rajan Gupta, J)**

**(Mohit Kumar Shah, J)**

P. Kumar/ Anand Kr.

U			
---	--	--	--

